

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:274

ANSWERED ON:26.07.2006

STRIKE BY MEDICOS

Jindal Shri Naveen;McLeod Smt. Ingrid;Singh Kunwar Rewati Raman

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the medicos went on strike in May this year;
- (b) if so, the reasons therefore;
- (c) the extent to which health services were affected as a result of the strike;
- (d) whether any assurances were given to the striking medicos to end the strike;
- (e) if so, the details thereof;
- (f) whether the Hon'ble Supreme Court directed that the doctors of AIIMS who went on a strike and staged a dharna during the above period should not be subjected to any salary cut;
- (g) if so, the details thereof;
- (h) whether the said directives have been fully implemented;
- (i) if so, the details thereof; and
- (j) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to
(i) Resident Doctors and Interns in Government Medical Colleges/Institutes had gone on strike in May, 2006, in protest against the proposed reservation for OBCs in Government Educational Institutions. Emergency and indoor medical services as also OPD services continued to be available as the Faculty/Senior Doctors were not on strike. Medical Officers from CGHS, ESI & Railways were deployed at Central Govt. Hospitals to man the OPDs. Negotiations were held with the striking doctors at various levels of Government but were inconclusive. On the directions of Supreme Court, the Resident Doctors/Intern called off their strike and resume duties around 3rd June, 2006.

The Hon'ble Supreme Court in its order dated 17th July, 06 has directed that salary of Medical Doctors on strike for the period upto 30th May, 2006 should not be withheld. Action to take approval for relaxation of Government's instructions on "No work No Pay" has been initiated.